

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LUPIN TELEPOWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	LUPIN TELEPOWER PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	13-11-2009
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. No. of Corporate Debtor	U74999TG2009PTC065813
5	Address of the Registered Office and Principal Office, (if any) of Corporate Debtor	H. No. 103, Road No. 5, Vayupuri, Hyderabad TG 500094.
6	Insolvency Commencement date in respect of Corporate Debtor	18-03-2019 (Certified copy of order dated 13.03.2019 given by NCLT Bench at Hyderabad)
7	Estimated date of closure of insolvency resolution process	14-09-2019
8	Name and Registration Number of Insolvency Professional acting as interim resolution professional	CHAKRAVARTHI SRINIVASAN IBBI/02/IP/N00649/2018 - 2019/11990
9	Address and e-mail of the interim resolution professional as registered with the Board	1-4-211/42/1, Pradhamapuri Colony, Sainikpuri, Hyderabad – 500 062. Email – csriniirp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	1-4-211/42/1, Pradhamapuri Colony, Sainikpuri, Hyderabad – 500 062. Email – csriniirp@gmail.com
11	Last date for submission of claims	01-04-2019
12	Classes of creditors, if any, under clause (b) of sub-section 6(A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14	(a) Relevant Forms (b) Details of Authorised representatives are available at:	Web link: https://ibbi.gov.in Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of LUPIN TELEPOWER PRIVATE LIMITED on 13th March 2019, the certified copy of which was received on 18th March 2019.

The creditors of LUPIN TELEPOWER PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 1st April 2019 to the interim resolution professional at the address mentioned against the entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional : **CHAKRAVARTHI SRINIVASAN**

Date : **18th March 2019**

Place : **HYDERABAD**